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Government of India
Ministry of Commerce & Industry
Department of Commerce
Directorate General of Foreign Trade
Udyog Bhawan

Public Notice No. 79/2015-20
New Delhi, dated the 15 March, 2019

Subject: New Online facility for obtaining import license for 'Restricted' items from 18th March, 2019 (Para 2.50 of Handbook of Procedure, 2015-2020).

In exercise of powers conferred under Paragraph 2.04 of the Foreign Trade Policy, 2015-20, the Director General of Foreign Trade (DGFT) hereby notifies the revised pro-forma (ANF-2M) for submission of online application for obtaining import license for 'Restricted' items from 18th March, 2019 onwards.

2. **Effect of this Public Notice:** Online application format (ANF2-M) for obtaining import license for 'Restricted' items is notified.

(Alok Vardhan Chaturvedi)
Director General of Foreign Trade &
Ex-officio Additional Secretary to the Government of India
E-mail: dgft@nic.in

(Issued from File No. 01/53/8/AM19/O-5/IC)
1. **IEC Number:**

2. **Applicant Details**
   - **Name:**
   - **Address:**

3. **RCMC Details (if applicable)**
   - **RCMC NO.:**
   - **Valid Upto:**
   - **Issuing Authority:**
   - **Products Registered:**

4. **Application submission details (Autofill)**
   - **ECOM Ref No.:**
   - **Date:**
   - **Name of Regional Authority to which submitted:**
   - **File No.:**
   - **File Date:**

5. **Application Fee Detail**
   - i. **Amount (in Rupees):**
   - ii. **EFT Ref No. & Date:**

6. **Total CIF value (Rs):**

7. **Port of Registration (Indian Customs Port):**
   - (Only one EDI Port of Registration (POR) is allowed for all import items mentioned in the application and this POR can not be changed once the import license has been issued by DGFT.)

8. **Import policy of Item to be imported:**
   - Restricted / STE

9. **Details of item(s) applied for Import**

<table>
<thead>
<tr>
<th>S.No.</th>
<th>ITC(HS) Code</th>
<th>Quantity</th>
<th>CIF Value (Rs)</th>
<th>CIF Value (in FC)</th>
<th>FC Type</th>
<th>Country</th>
<th>Import Type</th>
</tr>
</thead>
<tbody>
<tr>
<td>1.</td>
<td></td>
<td></td>
<td></td>
<td></td>
<td></td>
<td></td>
<td>Ammunition</td>
</tr>
</tbody>
</table>

- **Description**
- **Remarks for Country of origin**
- **Other Remarks (if any)**
- **Purpose of Import**
  - Actual User / Trading (Stock & Sale)
<table>
<thead>
<tr>
<th></th>
<th>In Case of AU, address of factory/unit/firm where item so import shall be used</th>
</tr>
</thead>
<tbody>
<tr>
<td></td>
<td>Detailed justification for import</td>
</tr>
<tr>
<td>2.</td>
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</tr>
<tr>
<td>3.</td>
<td></td>
</tr>
<tr>
<td>Description</td>
<td></td>
</tr>
<tr>
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<td></td>
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<tr>
<td>4.</td>
<td></td>
</tr>
<tr>
<td>Description</td>
<td></td>
</tr>
<tr>
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<td></td>
</tr>
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</tr>
<tr>
<td>Detailed justification for import</td>
<td></td>
</tr>
</tbody>
</table>
### PART-B

**10. Details of the imports made during preceding 3 licensing year for the item(s) applied for in the application**

<table>
<thead>
<tr>
<th>S. No.</th>
<th>Year</th>
<th>Import License Details</th>
<th>Quantity Imported</th>
<th>Balance Quantity</th>
</tr>
</thead>
<tbody>
<tr>
<td></td>
<td></td>
<td>License No</td>
<td>Date</td>
<td>Description</td>
</tr>
</tbody>
</table>
11. In case of Import of Ammunition, please furnish details:

Item Sr. No. 1

i) Fire Arm Dealers License No:  
 ii) Date: 
 iii) Issuing Authority of Fire Arm Dealers License:

Sales turnover of indigenous & imported ammunition in preceding 3 licensing year (in Rs.)

<table>
<thead>
<tr>
<th>S.No.</th>
<th>Year</th>
<th>Item Description</th>
<th>Quantity</th>
<th>Value</th>
</tr>
</thead>
</table>

12. In case of Aircraft/Helicopters/Hot Air Balloons/UAVs/Drone, please furnish details

Item Sr. No. 2

i) Year of manufacture:  
 ii) Aircraft Type 
 iii) Seating capacity: 
 iv) Residual Life:  
 v) No of flying hours already completed 
 vi) Whether Private or Passenger category  
 vii) Model No:  
 viii) DGCA Permission Details

13. In case of Import of Machinery, please furnish details

Item Sr. No. 3

i) Year of manufacture:  
 ii) Residual Life:

14. In case of import of Plastic Waste/Scrap, applications must be submitted along with NOC issued by MOEF&CC (HSMD) relevant information/documents:

Item Sr. No. 4

i) Details of NOC of MOEF&CC (HSMD):  
 ii) Other information if any:

15. In case of end product being a bulk drug or formulation, please furnish details:

Item Sr. No. 5

i) Copy of relevant Drug Manufacturing License granted by the competent authority.  
 Yes/No
ii) Production of the relevant and product in terms of quantity and value during last 3 years duly certified by CA Yes/No

iii) Actual consumption of the restricted items applied for import during 3 years in terms of quantity and value duly certified by a CA Yes/No

iv) In case of import of chemicals of usages in manufacturing of Drug intermediate, the name of the drug for which the relevant drug No/Yes intermediate is predominantly used may be indicated Yes/No

16. In case of Import of refurbished computer parts, brief description of the import product and its usage, please furnish details:

Item Sr. No. 6

i) Whether the party is manufacture/authorised agent of manufacturer. Yes/No

ii) Installed base of the manufacturer in the last two years for import of spares of the product. Yes/No

iii) Details of BIS registration certificate/exemption letter from Meity Yes/No

17. In case of Canalised item, please furnish details:

i) Name of Designated STE

ii) Concerned Ministry/Department

ii) Whether NOC from STEs obtained Yes/No

iv) Recommendations issued/received Yes/No


i) Name of Organisation

ii) Details of EUC/PJ/Contract

19. Other item details (In Case of transmitter or communication device give details of permissions issued by regional WPC office)

Item Sr. No. 7

Detail if any:

PART-C

UNDEARTAKING

I/We hereby certify that:
A. the entity for whom the application has been made have not been penalized under any of the following Acts(as amended from time to time):
   a. The Custom Act, 1962,
   b. The Central Excise Act 1944
   c. Foreign Trade(Development & Regulation) Act 1992, and

[Signature]
d. The Foreign Exchange Management Act, 1999;
e. The Conversation of Foreign Exchange, Prevention of Smuggling Activities Act, 1974
B. none of the Directors/Partners/Proprietor/Karta/Trustees of the company/firm/HUF/Trust,(as the case may be), is/are a Director(s)/Partner(s)/Proprietor/Karta/Trustee in any other Company/firm / entity which is on the Denied Entity List (DEL) of DGFT;
C. neither the Registered Office of the company/Head Office of the firm/ nor any of its Branch Office(s)/ Unit(s)/ Division(s) has been declared a defaulter and has otherwise been made in eligible for undertaking import / export under any of the provisions of the Policy;
D. we have not obtained nor applied for issuance of an Importer Exporter Code Number in the name of our Registered / Head Office to any other Licensing Authority

2. I/We undertake to abide by the provisions of the Foreign Trade (Development and Regulation) Act, 1992, as amended from time to time, the Rules and Orders framed there under, the Foreign Trade Policy, the Handbook of Procedures and the ITC (HS) Classification of Export & Import Items.
3. I/We fully understand that if any information furnished in the application is found incorrect or false will render me/us liable for any penal action or other consequences as may be prescribed in law or otherwise warranted.
4. I/We hereby declare that the particulars and the statements made in this application are true and correct to the best of my/our knowledge and belief and nothing has been concealed or withheld therefrom.
5. I hereby certify that I am authorized to verify and sign this declaration as per Paragraph 9.06 of the Foreign Trade Policy.

Signature of the Applicant

Date :

Place:

Name:
Designation:
Official Address:
Telephone:
Residential Address:
Email Address: